



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery and Refund Department
Recovery Division III
Tel: 022-4045-9127
pankajs@sebi.gov.in

Notice of Attachment of Demat Account and Mutual Fund Folio(s)

Attachment Proceeding No. 15714 of 2026
Certificate No. 9249 of 2026

National Securities Depository Ltd.
4th floor, 'A', Wing, Trade World
Kamala Mills Compound
Senapati Bapat Marg
Lower Parel, Mumbai – 400013

Central Depository Services (I) Ltd.
P J Towers, 17th floor
Dalal Street
Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO
All the Mutual Funds in India.

- Whereas a Recovery Certificate No. 9249 of 2026 dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of **Rs. 6,53,117.93 (Rupees Six Lakh Fifty-Three Thousand One Hundred Seventeen and Ninety-Three Paise Only)** along with interest, all costs, charges and expenses etc. against **Jagdish Chhanabhai Vaghela {PAN: AFPPV2562Q} [“Defaulter”]** and the same is due from the Defaulter in respect of the said certificate. Notice of Demand dated July 27, 2026 has been issued to the Defaulter.

Description of Dues	Amount (in Rupees)
Amount directed to be disgorge by QJA vide Order No. QJA/MN/IVD/ID7/31947/2025-26 dated 31.12.2025 in the matter of trading activities of certain entities in the scrip of DU Digital Technologies Limited (Now DU Digital Global Limited)	6,10,378.10
Interest from January 01, 2026 to July 27, 2026 @ 12% p.a.	41,739.83
Recovery cost	1,000.00
Total	6,53,117.93

- Whereas no amount has been paid by the Defaulters and there is sufficient reason to believe that the Defaulters may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

सेबी भवन, “जी” ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, मुंबई –400 051
SEBI Bhavan, “G” Block, Bandra Kurla Complex, Mumbai – 400 051
www.sebi.gov.in | 022-2644 9000 / 4045 9000

AP No. 15714 of 2026

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - i) All Demat Account/s by whatever name called of the Defaulters, either singly or jointly with any other person/s, held with you; and
 - ii) All Mutual fund folio/s by whatever name called of the Defaulters, either singly or jointly with any other person/s, held with you.
4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulters with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios.
6. If the Defaulters are not having any type of account/folios with you/not having any balance in the account of the Defaulter, the same shall be also informed on the **email: kapilsankhla@sebi.gov.in / pankajs@sebi.gov.in**
7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 19th Day of August, 2026.

SEAL

RECOVERY OFFICER

Copy to:

Jagdish Chhanabhai Vaghela

37 Shivshakti Society Nr Bhavsar Hostel

Nava Vadaj Ahmedabad City 380013

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)